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## (2025) 12 MAD CK 0011

#### **Madras HC**

Case No: Criminal Original Petition (MD) No. 21916 Of 2025

Pavusu Senthil @ Senthilkumar

**APPELLANT** 

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State Of Tamilnadu RESPONDENT

Date of Decision: Dec. 16, 2025

#### **Acts Referred:**

• Narcotic Drugs And Psychotropic Substances Act, 1985-Section 8(c), 20(b) (ii)(B)

• Bharatiya Nyaya Sanhita, 2023-Section 269

Hon'ble Judges: S.Srimathy, J

Bench: Single Bench

Advocate: R.L.Dhilipan Pandian, T.Senthil Kumar

### **Judgement**

# S.Srimathy, J

- 1. The petitioner, who was arrested and remanded to judicial custody on 12.11.2025 for the offences punishable under Sections 8(c) & 20(b) (ii)(B) of NDPS Act 1985, in Crime No.266 of 2025 on the file of the respondent police, seeks bail.
- 2. The case of the prosecution is that the petitioner was found in illegal possession of 2.250 kgs of Ganja. Hence, the complaint.
- 3. The learned counsel for the petitioner submitted that the petitioner is an innocent person and he has not committed any offences as alleged by the prosecution. He further submitted that the petitioner was falsely implicated in this case. He further submitted that the petitioner is ready and willing to abide by any conditions which may be imposed by this Court and he is in judicial custody from 12.11.2025. Hence, he seeks bail to the petitioner.
- 4. The learned Additional Public Prosecutor submitted that there are seven previous cases pending as against the petitioner and the property has been recovered. However, he opposed for grant of bail to the petitioner.

- 5. Taking into consideration of the facts and circumstances of the case and also the fact that the quantity of the contraband is not commercial and the property has been recovered and also considering the period of incarceration suffered by the petitioner, this Court is inclined to grant bail to the petitioner, subject to the following conditions:
- 6. Accordingly, the petitioner is ordered to be released on bail on executing a bond for a sum of Rs.10,000/- (Rupees Ten Thousand only) with two sureties, each for a like sum to the satisfaction of the learned Special Court under Essential Commodities Act, Thanjavur, and on further conditions that:-
- [a] the sureties shall affix their photographs and Left Thumb Impression in the surety bond and the Magistrate may obtain a copy of their Aadhar card or Bank pass Book to ensure their identity.
- [b] the petitioner shall report before the Special Court for NDPS Cases, Thanjavur District. No relaxation will be considered for the next three months.
- [c] the petitioner shall not abscond either during investigation or trial.
- [d] the petitioner shall not tamper with evidence or witness either during investigation or trial.
- [e] On breach of any of the aforesaid conditions, the learned Magistrate/Trial Court is entitled to take appropriate action against the petitioner in accordance with law as if the conditions have been imposed and the petitioner released on bail by the learned Magistrate/Trial Court himself as laid down by the Hon'ble Supreme Court in P.K.Shaji vs. State of Kerala [(2005)AIR SCW 5560].
- [f] If the accused thereafter absconds, a fresh FIR can be registered under Section 269 BNS.